

Case :- PUBLIC INTEREST LITIGATION (PIL) No. - 949 of 2020

Petitioner :- Prashant Kumar Shukla And 5 Others

Respondent :- Union Of India And 7 Others

Counsel for Petitioner :- Amrendra Nath Singh (Senior Adv.), Amod Tripathi, Amrendu Singh, Anand Shankar Dubey, Ankur Azad, Dileep Kumar Yadava, Mrigank Shekhar Singh, Pandey Balkrishna, Rahul Sahai, Rajesh Kumar Dubey, Rajiv Lochan Shukla, Rajiv Shukla, Sarveshwari Prasad, Saurabh Singh, Shashwat Anand, Sudhir Kumar Srivastava, Vinay Kumar Tiwari

Counsel for Respondent :- A.S.G.I., C.S.C., Hridai Narain Pandey, Satish Kumar Rai

Hon'ble Govind Mathur, Chief Justice

Hon'ble Saurabh Shyam Shamsbery, J.

Let this petition for writ be listed for final disposal, at this stage, on 18.1.2021 in additional cause list.

Meanwhile, learned Standing Counsel may avail instructions from the State with regard to application and execution of Uttar Pradesh Self - Financed Independent Schools (Fee Regulation) Act, 2018.

Order Date :- 11.1.2021

Rishabh

[Saurabh Shyam Shamsbery, J.] [Govind Mathur, C.J.]